

Mukesh Kumar & Another Vs. U.O.I. & Others

11.09.2014

Present: Mr. Harpal Singh Sirohi, counsel for the applicants

1. Heard.
2. Admittedly, the applicants have approached the Tribunal without awaiting the outcome of their representation dated 07.07.2014, as per Section 20 of the Administrative Tribunals Act, 1985. In view thereof, we are not inclined to issue notice.
3. At this stage, learned counsel for the applicants submits that he may be permitted to withdraw the O.A., with liberty to file it afresh at appropriate time.
4. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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